

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2801
ANSWERED ON:15.03.2010
IMPLEMENTATION OF MGNREGS BY PRIS
Sethi Shri Arjun Charan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the role of the Panchayati Raj Institutions(PRIs) in implementing the Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS);
- (b) whether it is mandatory under the scheme to approve the proposals sent by the Panchayat/Gram Sabha and intermediate level before these projects are implemented by the executive agencies;
- (c) if so, the details thereof; and
- (d) the details of States/Union Territories where no regular Zilla Parishad meetings are being convened to approve such proposals before its implementation?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a): Section 13(1) of Mahatma Gandhi NREGA provides that the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the Schemes made under the Act. Section 16(5) further provides that atleast 50% of the works in terms of its cost under a scheme should be implemented through the Gram Panchayats.
- (b) to (d): Gram Panchayat prepares a development plan as per the recommendations of Gram Sabha and Ward Sabha and forwards its proposals for the development projects to the Programme Officer for scrutiny and preliminary approval. Panchayat at intermediate level approves the Block level Plan for forwarding it to the district panchayat which finalises and approves block wise shelf of projects to be taken up under the scheme.